

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) NO. 112/Chd/Hry/2017**

**In the matter of:**

ECFY Consulting Pvt. Ltd. ....Applicant-Operational Creditor

Versus

Quick Del Logistic Pvt. Ltd. ....Respondent-Corporate Debtor

Present: Mr. Parthiv J. Mehta, Mr. Jitender Kumar Kranti and  
Ms. Soniya Sharma, Advocates for Operational Creditor.  
None for respondent.

The affidavit of service dated 23.11.2017 of authorized representative of the petitioner-company has been filed alongwith postal receipt dated 23.11.2017 and the tracking reports. Another tracking report has also been filed but two of the reports are incomplete. It is however, submitted that the tracking report of the postal article containing notice alongwith copy of the petition and Paper Book of today's hearing has been returned and the learned counsel has handed over the same. It be taken on record. Learned counsel for the petitioner also submits that notice of hearing sent on e-mail address of the corporate debtor available on the Master Data of the company has not bounced and copy of the said e-mail has already been filed with the affidavit.

The learned counsel for the petitioner refers to the tracking report dated 23.11.2017 that the addressee refused to accept. Affidavit in support of this tracking report be also filed alongwith the latest tracking report and the envelope which was despatched on 23.10.2017 alongwith copy of the petition.

There is no representation from the respondent. List the matter for arguments on 13.12.2017. Affidavit of compliance alongwith the documents be filed before the date fixed.

Sd/-

(Justice R.P. Nagrath)  
Member (Judicial)

December 01, 2017  
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